

HIGH COURT OF SIKKIM
GANGTOK

No.:.....14...../HCS

Dated.:.....10/6/2025.....

N-O-T-I-F-I-C-A-T-I-O-N

Hon'ble the Chief Justice is pleased to appoint the following Advocates as Oath Commissioners for Namchi District for a term of 02 (two) years, from the date of issuance of this Notification, to administer oath on affidavits under the provisions of Section 139 of the Code of Civil Procedure, 1908, Section 333 of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Section 3(2) of the Oaths Act, 1969.

SL. No.	Name
1.	Ms. Dipshika Tamang
2.	Ms. Shusmita Chettri
3.	Ms. Deechen Doma Tamang
4.	Mr. Palden Dorjee Tamang
5.	Mr. Bikas Prasad
6.	Ms. Sunaina Rai
7.	Ms. Leongmith Lepcha
8.	Mr. Raj Kumar Chettri
9.	Mr. Pramit Chhetri
10.	Ms. Choki Sherpa
11.	Ms. Geeta Subba
12.	Ms. Sushila Thapa
13.	Ms. Reshma Tewari
14.	Mr. Sonam Jigme Bhutia
15.	Ms. Punam Rai
16.	Mr. Bhushan Gurung
17.	Ms. Pabitra Pradhan
18.	Mr. Sashi Kumar Rai
19.	Ms. Kesang Doma Bhutia
20.	Ms. Kharka Maya Rai
21.	Ms. Tulasha Sharma
22.	Mr. Nawang Tenzing Bhutia
23.	Ms. Tek Kumari Ghimerey
24.	Mr. Mumtaz Ansari
25.	Ms. Sanjeeta Darjee
26.	Mr. Abishek Subba
27.	Ms. Elishiba Lepcha
28.	Ms. Diya Thapa

The Oath Commissioners shall act in accordance with Rules 9, 10, 11, 12 and 16 of the Sikkim Oath Commissioners (Appointment & Control) Rules, 2008. The remuneration for attestation of affidavit shall be as follows:-

- (a) Attestation at the Court Premises: Rs. 100/- per affidavit.
- (b) Attestation in the residence of deponent: Rs. 200/- per affidavit.

sd/-
REGISTRAR

Memo No. 8 (35) CONFDL./HCS/ 3272-93

Dated: 10/6/2025

Copy to:

1. The Addl. Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Sikkim, Gangtok;
2. The Addl. Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim, Gangtok;
3. The Deputy Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim, Gangtok;
4. The Chief Secretary, Government of Sikkim, Gangtok;
5. The Ld. Advocate General, Government of Sikkim, Gangtok;
6. The Additional Advocate General, Government of Sikkim, Gangtok;
7. The Principal District & Sessions Judge, Gangtok and OSD to the Hon'ble, the Chief Justice, High Court of Sikkim, Gangtok;
8. The Director, Sikkim Judicial Academy, Gangtok;
9. All District & Session Judges, Sikkim;
10. The Member Secretary, Sikkim Legal Services Authority, Development Area, Gangtok;
11. The Legal Remembrancer-cum-Secretary, Law & Parliamentary Affairs Department, Government of Sikkim, Gangtok;
12. All Chief Judicial Magistrate-cum-Civil Judge (SD), Sikkim;
13. The Deputy Director, Sikkim Judicial Academy, Sokeythang, Gangtok;
14. All Civil Judge-cum-Judicial Magistrates;
15. The Additional Secretary, Home Department, Government of Sikkim, Gangtok, for publication in the Government Gazette;
16. President, Bar Association of Sikkim, (High Court & Subordinate Courts), Gangtok;
17. President, Sikkim High Court Bar Association, Gangtok;
18. President, Namchi Bar Association of Sikkim, Namchi;
19. P.A. to the Registrar General, High Court of Sikkim;
20. P.A. to the Registrar, High Court of Sikkim;
21. Computer Cell, High Court of Sikkim for uploading the same in the website of High Court of Sikkim;
22. Notice Board;
23. Guard File and
24. File;


REGISTRAR
(JUDICIAL SERVICE)